

He goes on like this. This is Mr. Dharia's answer when he was the Commerce Minister at that time. I hope he will be satisfied now as it is his friend's statement.

SHRI DIPEN GHOSH: Sir, I am not satisfied at all. *(Interruptions)*. I am not at all satisfied, *(Interruptions)*.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): That is all right. The Minister has answered all the points. Now, I will put the motion to vote.

The question is:

"That the BiU further to amend the Export (Quality Control and Inspection) Act, 1963, as passed by the Lok Sabha, be taken into consideration."

*The motion was adopted.*

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now, we shall take up the clause-by-clause consideration of the Bill. There are no amendments.

*Clauses 2 to 9 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI NIHAR RANJAN LASKAR; Sir, I beg to move;

"That the Bill be passed."

*The question was put and the motion was adopted.*

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now, we go to the next item, the Delhi Rent Control (Amendment) Bill.

#### REFERENCE TO THE REPORTED MOVE TO AMEND THE PREVENTION OF CORRUPTION ACT.

SHRI LAL K. ADVANI (Madhya Pradesh); Mr. Vice-Chairman, Sir, before we go to the next item, I have a submission to make.

Only this afternoon I saw a copy of "The Indian Express" of Bombay and, because the House is to adjourn today, I thought I might draw the attention of the House as well as the Government to this matter that I am going to raise.

You will recall that when this House had assembled at the outset there had been grave concerns, pressed about the proposal to amend the Prevention of Corruption Act and, ultimately, in deference to tiny wishes of Members of Parliament and to the public opinion, that was abandoned. Now, the report says that on the last day of the session of Parliament, when the House is to adjourn, Mr. Antulay has come over here with fresh drafts of amendments to the Prevention of Corruption Act and that it is proposed that after the House is adjourned, there after some amendments may be made. I do not know if it is true. But, if it is not true, I would like the Government to say something on this...

SHRI PARVATHANENI UPEN- 'DRA (Andhra Pradesh); He was with Mr. Kalp Nath Rai till 4-09 A.M. yesterday.

SHRI LAL K. ADVANI: I would say that attempt should be made to convert corruption into legitimacy, and particularly if this is going to happen before the House adjourns. Government must take note of this. This is a warning for the Government. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Mr. Ghosh, if you ask for a discussion on that, it will go against you. *(Interruptions)*

Now, we will take up the Delhi Rent Control (Amendment) BiU.